## APPELLATE TRIBUNAL FOR ELECTRICITY

## Core-4, 7<sup>th</sup> Floor, SCOPE Complex, Lodhi Road, New Delhi -110003

Tel: 011-24368478, Fax: 011-24368479, www.aptel.gov.in

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Dated: 13.04.2020

## **CIRCULAR**

In furtherance of the preventive measures already taken to contain the spread of Coronavirus (COVID-19), considering the lockdown declared by the Government of India/State Governments and in continuation of the directions of the Hon'ble Chairperson of the Tribunal vide Notification(s)/Circular(s) dated 16.03.2020, 20.03.2020, 23.03.2020, 25.03.2020, 12.04.2020 and the suggestions of the Members of the Energy Bar Associations, the Competent Authority of the Tribunal has been pleased to direct as follows:

- 1. That from 15.04.2020 till 01.05.2020 (or till further Orders) Hon'ble Bench(es) may be constituted to hear only the urgent matters, to be decided by the Hon'ble Presiding Judge of such Bench(es) on the basis of prayer made by Advocate/party-in-person.
- 2. The Advocate/party-in-person will send following through email to the official email I.D. of Registrar-APTEL (registrar-aptel@nic.in):
  - a. Scanned Vakalatnama (in fresh filing only).
  - b. Scanned copy of the Court Fees deposited in "Bharat Kosh" (Non-tax receipt portal).
  - c. Digitally signed/scanned and verified application for urgent listing containing a synopsis of urgency not exceeding one page.
  - d. The soft copies of the complete Appeal/Petition along with I.A's/Affidavit(s)/Annexures/Reply/Rejoinder/Written Submissions etc. (Word and PDF format)
  - e. Scanned copy of the proof of service on the other party(ies).
  - f. Undertaking to file the original IA/paper book complete in all respects.
  - g. The digitally signed/ scanned application giving consent that the matter may be taken up through the Video-Conferencing mode.
  - The Affidavit(s) may be attested by the counsel holding the power of attorney and appearing in the case without requiring it to be attested from notary public.
  - ➤ The above documentation shall be submitted by 2:00 pm on the day preceding the day of the sitting of the Hon'ble Bench.
- 3. The application must inter-alia clearly contain the case-details, contact-details of the Advocate/party in-person including e-mail ID, mobile number and alternate number(s), camp/office address with Pin Code.
- 4. An undertaking shall be given by the counsel to file the IA/ paper book complete in all respects including the requisite documents, affidavit(s) and duly signed Vakalatnama/ power of Attorney etc. in original within a week after the resumption of normal working of the Tribunal.

- 5. For the purpose of video-conferencing, the app 'Vidyo' may be downloaded on personal desktop/laptop/mobile device by clicking download link available on http://ecourtvc.nic.in. The Tribunal is also exploring alternate arrangements for conducting Video-conferencing through other available platforms. Once finalised the same will be notified accordingly. Virtual Court-Room Protocol will be notified separately.
- 6. Upon approval of the urgency by the Hon'ble Presiding Judge of the Bench, the case(s) would be enlisted in the cause-list to be published on the website by evening hours on the day preceding the sitting of the Bench.
- 7. The concerned Advocate/Party-in-person would also be provided one-time link for such hearing that would facilitate their participation in the hearing of the case as and when the same is conducted by the Hon'ble Bench. It is, therefore, desired that the Advocate/Party-in-Person must keep his mobile free around the time indicated, as the Registry/ IT-Assistant will call on the mobile number mentioned in the application when the matter is to be called for hearing through video-conferencing, as per cause-list.

This notification issues with the approval of the competent authority of APTEL.

Sd/-**REGISTRAR** 

## Copy To:

- 1. PPS to Hon'ble Chairperson, APTEL, New Delhi
- 2. PPS to Hon'ble Members, APTEL, New Delhi
- 3. Energy Bar Association, APTEL, New Delhi
- 4. Notice Board/ Website.